

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 18.11.2002.

None appears for the Applicant. No prayer has also been made on behalf of the applicant seeking adjournment. Shri A.K.Bose, learned SSC is present. With the assistance of Mr.Bose, we perused the case records and we find that there is no merit in this OA, as the case of the applicant was duly considered under Annexure-8/6 for the post in question.

In the said premises, this OA is dismissed. No costs.

Vice-Chairman

Member(Jud.)